

ITEM NO.21

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 4418/2024

(Arising out of impugned final judgment and order dated 30-11-2023 in CRMA No. 48321/2023 passed by the High Court of Judicature at Allahabad)

AVANISH

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH &amp; ORS.

RESPONDENT(S)

Date : 03-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
(Vacation Bench)

For Petitioner(s) Mr. Nivesh Kumar, AOR  
Mr. Rishabh Kapoor, Adv.  
Mr. Lokesh Yadav, Adv.

For Respondent(s) Ms. Garima Prasad, Sr. A.A.G.  
Mr. Vishnu Shankar Jain, AOR  
Ms. Marbiang Khongwir, Adv.  
Mr. Parth Yadav, Adv.  
Ms. Mani Munjal, Adv.

Mr. Anil Kumar, AOR  
Mr. Shivnath, Adv.  
Mr. Rajeev Kumar Deora, Adv.  
Mr. Jai Parksh Yadav, Adv.  
Mr. Mohan Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In spite of our earlier order, State of Uttar Pradesh has not filed its counter affidavit.

Learned counsel for the respondent-State of Uttar Pradesh seeks and is granted further one week's time to comply with the order of this Court dated 15.05.2024.

We grant State's prayer but subject to a cost of Rs.10,000/- on the respondent-State of Uttar Pradesh, which shall be deposited in the Supreme Court Legal Services Committee (SCLSC) before the next date of hearing.

Let the matter be listed only after the deposit of Rs. 10,000/- cost and submission of an affidavit in the Registry of this Court before the next date of hearing.

List the matter on 12.07.2024.

(JAGDISH KUMAR)  
COURT MASTER (SH)

(RAM SUBHAG SINGH)  
COURT MASTER (NSH)